

overseas companies and other bodies predominantly owned by non-residents of Indian nationality/origin. So far as action in respect of transfer of shares of companies is concerned, this vests in the Board of Directors of the Companies.

Filling up of Civilian Officers Vacancies in D.G.I. Organisation

1702. SHRI DAYA RAM SHAKYA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that there is a delay in filling up of civilian officers vacancies in D.G.I. Organisation, particularly in Vehicles and Armaments Disciplines ;

(b) how many vacancies of Director grade-II, DCSO, PCSO, and SSO I are lying vacant in the above disciplines ;

(c) since when these vacancies have fallen vacant ;

(d) whether the Directors of the concerned disciplines are delaying the projecting of these vacancies to Government for the action of filling up ; and

(e) whether any representation from the civilian officers have been received in this regard ; if so, what action Government have taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) No, Sir ; there is no undue delay in filling up of civilian officers vacancies,

(b) The vacancy position in the Vehicle and Armament Disciplines is indicated below :

Director Grade-II	...	2
Deputy Chief Scientific Officer	...	1
Principal Scientific Officer	...	1
Senior Scientific Officer I	...	14*

(c) While four vacancies occurred in August 1982, the other vacancies have arisen within the last one year.

(d) No, Sir. Out of 24 vacancies, filling

up of 17 posts has been referred to Union Public Service Commission for recruitment/promotion and requisitions for the other 7 vacancies are being processed.

(e) Yes, Sir. As mentioned in reply to part (d), action to fill up the vacancies is in hand.

Production of Natural Rubber

1703. PROF. P. J. KURIEN : Will the Minister of COMMERCE be pleased to state :

(a) whether the Rubber Board had initiated any scheme for starting a large number of small as well as big industries by maximising production of natural rubber ; and

(b) if so, the details thereof.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) (a) and (b) No, Sir. However, the Rubber Board has started a scheme for imparting training in small scale rubber products manufacture in October 1983 mainly to rubber growers with a view to enabling them to market their produce as value added finished goods. The Scheme involves provision of product-wise training services to small rubber growers who are desirous of starting small industries. The scheme is to train about 120 persons a Year to begin with.

Proposal to Open Offices of Tea Board

1704. SHRI E. BALANANDAN :

SHRI A. K. BALAN :

Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that the Tea Board proposes to open a number of offices of the Tea Board ;

(b) whether it is also a fact that Chief Minister of Kerala has made request that one of the zonal offices should be at Cochin is one of the main auction centres and Kerala is one of the purchasers of tea ; and

*including 8 for direct recruitment

(c) if so, the reaction of Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) Proposals have been received from the Tea Board for its strengthening and re-organisation.

(b) Yes, Sir.

(c) The Chief Minister, Kerala has been informed that his suggestion will be taken into consideration when the location of a new zonal office in South India is considered.

Reduction in Rate of Interest on Loans for Production of Coffee

1705. SHRI D. M. PUTTE GOWDA : Will the Minister of FINANCE be pleased to state :

(a) the details of interest charged by nationalised banks on all loans for production of exportable commodities ;

(b) whether it is a fact that coffee is a traditional exportable commodity and there is no incentive as reduced rate of interest on loans for production of coffee;

(c) whether Government have received several representations from coffee-growers requesting for reduced rate of interest on loans for production of coffee ;

(d) if so, the results of the representations ;

(e) whether coffee (an exportable commodity) is included.

under priority sector while providing credit facility to coffee production from nationalised banks, and if not, the reasons thereof ; and

(f) the details of other exportable commodities which come under priority sector ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) and (b) Export credit is provided by banks for purchasing, processing and packing of goods including the traditional exportable item of coffee. A reduced rate of 12% p. a. is

applicable for export credit as against interest at the rate of 16.5% p.a. applicable to limits of bank credit for production purpose other than exports. Medium and long term development loans (term loans for periods in excess of three years), for plantation crops, including coffee, attract concessional rate of interest at the rate of 10% p.a. and 12.5% p.a. depending upon the category of the beneficiary viz small farmers or other farmers.

(c) and (d) Some representations have been received by the Government. These have been forwarded to the Reserve Bank of India (RBI) for suitable consideration.

(e) and (f) The advances to export sector are not included under priority sector which comprises of agriculture, small scale industries, road and water transport operators, retail trade and small business, professional and self employed, education, housing and consumption sectors. However, medium and long term development loans for plantation crops, including coffee are treated as priority sector advances, while short term loan for traditional plantation, including coffee plantations are not included in the priority sector since finance was already flowing to them even before the banks began lending to agriculture on a regular basis.

उत्तर प्रदेश में एक बौद्ध तीर्थस्थल "संकिसा" का विकास

1706. श्री चन्द्रपाल शौलानी : क्या पर्यटन और नागर विमानन मन्त्री उत्तर प्रदेश के जिला फर्रुखाबाद में स्थित प्रसिद्ध बौद्ध तीर्थस्थल "संकिसा" के विकास की योजना के बारे में दिनांक 23 अप्रैल, 1982 के अतारांकित प्रश्न संख्या 9307 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश सरकार ने "संकिसा" के विकास के लिए भारत सरकार को अभी तक कोई योजना भेजी है और यदि नहीं, तो इतने विलम्ब के क्या कारण हैं; और

(ख) इस सम्बन्ध में पर्यटन विभाग ने अब तक क्या कदम उठाये हैं अथवा उठाने का